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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00675 OF 2016
Cuttack, this the 26th day of October, 2016

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

Susanta Behera, aged about 31 years, S/o Nityananda Behera, Resident of Chipat Astia, P.O. Bhanjpur, Baripada-757002. Dist-Mayurbhanj.

...Applicant
(By the Advocate-M/s. A. Dash, D.K. Patra)

-VERSUS-

Union of India Represented through

1. Director General, Department of Posts, Dak Bhawan, New Delhi-110001.
2. Chief Post Master General, Orissa Circle, Bhubaneswar-751001, Dist: Khurda.
3. Superintendent of Post Office, Mayurbhanj Division, Baripada-757001.
4. Director of Postal Service, Head Quarters, O/o. Chief Post Master General Orissa Circle, Bhubaneswar, Dist: Khurda-751001.
5. Assistant Superintendent of Post, Mayurbhanj Division, Baripada-757001.
6. Inspector of Post Office, Barasahi Sub-Division, Barasahi-757026, Dist: Mayurbhanj.

...Respondents
By the Advocate- (Mr.B. P. Nayak)

ORDER (Oral)

A. K.PATNAIK, MEMBER (J):

Heard Mr. D.K. Patra, Ld. Counsel appearing for the applicant and Mr. B.P. Nayak, Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunal Act, 1985 challenging the orders dated 07.06.2016 passed by the respondent No. 3 in rejecting the candidature of the applicant to the Post of GDSBPM, Gudialbandh B.O in account with Sankerko SO under Baripad Head Office on the ground that the caste certificate submitted by the applicant while applying for the said post was

[Signature]

found to be a forged one. Therafter, by ventilating his grievance the applicant has submitted a representation dated 20.08.2016 (Annexure A/10) before the Chief Post Master General, Orissa Circle, Bhubaneswar (Respondent No.2) and till date no communication has been received from the said Respondent on the outcome of the representation.

3. As it was stated by Mr. Patra that a representation has been preferred by the applicant and the same has been pending consideration, without waiting for any reply from the Respondents I dispose of this O.A. at the stage of admission itself by directing Respondent No.2 that if any such representation has been preferred by the applicant on 20.08.2016 and the same is still pending consideration then the same may be considered and disposed and the result be communicated to the applicant by way of a reasoned/speaking order within a period of three months from the date of receipt of copy of this order.

4. Though I have not expressed any opinion on the merit of the matter all the points raised in the representation which is pending before the Respondent No.2 shall be considered as per Rules and Regulations in force. If, after such consideration it is found that the applicant is entitled to the relief claimed by him then the same may be extended to him expeditiously within a further period of three months from such consideration.

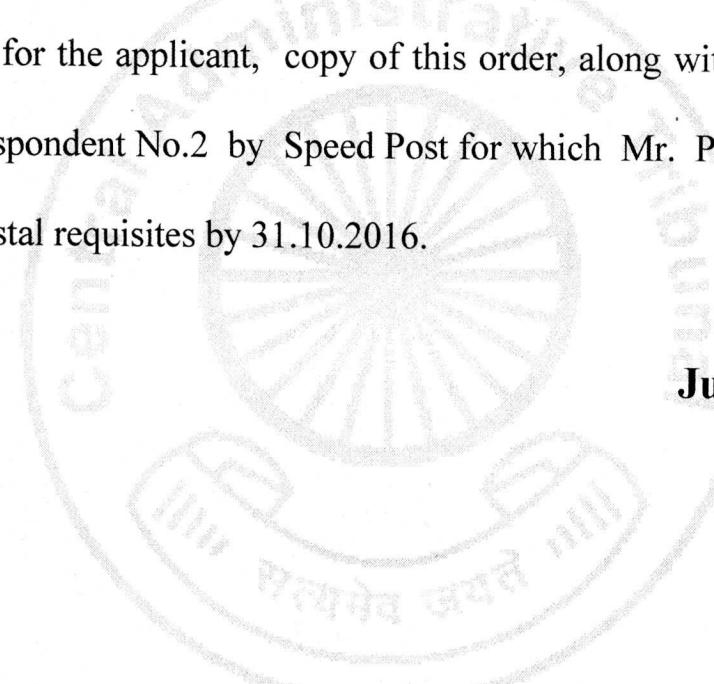
5. I made it clear that the post, in question shall not be filled up for a period of one month from the date of consideration of the representation and communication of the same to the applicant.



6. However, it is made clear that if in the meantime the said representation has already been considered and disposed of then the result of the same be communicated to the applicant within a period of four weeks from the date of receipt of copy of this order.

7. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

8. On the prayer made by Mr. D.K. Patra, Ld. Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post for which Mr. Patra undertakes to file the postal requisites by 31.10.2016.


Ales
(A.K.Patnaik)
Judicial Member

K.B.